

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00230/2019

Monday, this the 1st day of April 2019

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

1. Baburajan.S
Aged 52 years, S/o.Sreedharan.K
Divisional Accounts Officer
Kerala State Electricity Board Ltd.,
Electrical Division Office, Nilambur, Malappuram-679 329
2. Rajeev.C.K
Aged 54 years, S/o.K.Velayudhan Nair
Assistant Engineer
Kerala State Electricity Board Ltd.,
Electrical Circle, Nilambur
Malappuram-679 329 **Applicant**

(By Advocate Dr.K.P.Satheesan,Senior Advocate with Mr.P.Mohandas)

V e r s u s

1. Union of India
Represented by the Secretary
Ministry of Railways, Rail Bhavan
New Delhi – 110 001
2. The General Manager
Southern Railway, Head Quarters Office
Park Town P.O, Chennai – 600 003
3. The Divisional Railway Manager
Southern Railway, Thiruchirappally Division
Thiruchirappally P.O, Tamil Nadu – 620 001
4. The Divisional Railway Manager
Southern Railway, Palakkad Division
Olavakkode P.O, Palakkad – 678 002 **Respondents**

(By Advocate – Mr.Sunil Jacob Jose)

This Original Application having been heard on 1.4.2019, the Tribunal on the same day delivered the following:

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O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

Heard Dr.K.P.Satheesan,Senior Advocate, on behalf of the applicants. Through this Original Application, the applicants are seeking a direction to the Railways to remit the pro-rata pension contribution to the Kerala State Electricity Board Ltd. for reckoning the prior service of the applicants with the Railways. Applicants have made representations requesting for the said benefit to the 3rd /4th respondents which remain unanswered.

2. Mr.Sunil Jacob Jose takes notice on behalf of the respondents.

3. In the interests of justice, we are of the view that the Original Application can be disposed of at this stage by directing respondent nos.3 and 4 to consider the representation at Annexures A-1 and A-2 and take an expeditious decision on the same, in any case, within 45 days from the date of receipt of a copy of this order. While considering the same, due regard should be given to the orders of the Hon'ble High Court at Annexure A-3.

4. The Original Application stands disposed of. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

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**(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

List of Annexures

Annexure A1

- True copy of the representation filed by the first applicant of the 3rd respondent dated 28.2.2018

Annexure A2

- True copy of the representation filed by the second applicant before the 4th respondent dated 3.1.2019

Annexure A3

- True copy of the judgment dated 31.7.2015 in O.P(CAT) No.1330/2012 and connected cases.

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